

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

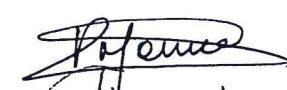

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/188/ (IB)/2017
NAME OF THE PETITIONER(S) : BALMER LAWRIE & CO LTD
NAME OF THE RESPONDENT(S) : IBHAR TECHNOLOGIES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		MANAGING DIRECTOR	
		REPRESENTATION BY WHOM	C. BERNARD

1.	Monica Chopda	Counsel for Petitioner	
2.	C. BERNARD	Respondent	

ORDER

Ms Monica Chopda, counsel for petitioner present. Shri C Bernard, Managing Director of the respondent company present and stated that they are intending to settle the matter by paying the outstanding amount in 9 instalments in 9 months. The proposal has been sent to the petitioner by email. Counsel for petitioner prayed time for seeking instructions from the client to make submissions. Time extended at request of both the parties. Put up on 11.08.2017 at 10.30 A.M.

sd/-
(K. Anantha Padmanabha Swamy)
Member (Judicial)